HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-WP(C) No. 42/2020 EMG-CM Nos. 92 & 93/2020 (Through Video Conferencing)

Arshad Bibi and another

...Petitioner(s)

Through:- Mr. Rajeev Chargotra, Advocate (Through Video Call)

v/s

Union Territory of J&K and others

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE <u>ORDER</u>

EMG-CM No. 92/2020

- 1. Learned counsel for the petitioners submitted that due to lockdown in the City because of Corona-virus, he had not been able to get the Court fees to be annexed with on this petition. He seeks some time to do the needful after the Court re-opens.
- 2. The application is allowed. The petitioner is permitted to submit Court fees in the Registry in terms of the Circular No. 16/GS dated 29.03.2020 issued by the High Court.
- 3. The application is disposed of, accordingly.

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4. The petitioners have approached this court claiming that they have married against the wishes of their parents, and are being unnecessarily harassed.

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- 5. After hearing the learned counsel for the petitioners and considering the aforesaid fact, the present petition can be disposed of with the observation that in case the life and liberty of the petitioners is at threat, they shall be at liberty to approach the respondent No.4, who shall take appropriate steps to protect the life and liberty of the petitioners. It is made clear that the order passed by this Court shall not be considered as a stamp of this Court on the validity of the marriage of the petitioners.
- 6. Writ petition is, accordingly, disposed of.

(RAJESH BINDAL) JUDGE

Jammu 03.06.2020 Vijay

Whether the order is speaking: Yes/No. Whether the order is reportable: Yes/No.

THINU & KASHNIP